

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 208  
IB-1565/ND/2019**

**IN THE MATTER OF:  
M/s. Siddhi Enterprises**

**...PETITIONER**

**Vs.**

**RBC Infracons Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 08.09.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational creditor :**

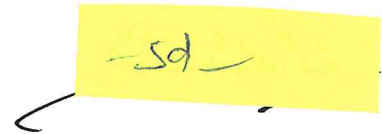
**For the Respondent/Corporate debtor :**

**ORDER**

No one is present at the time of virtual hearing of the matter. On the last occasion i.e. on 22.07.2021, also none appeared at the time of virtual hearing of the matter. The matter is therefore dismissed. The case file may be sent to the Record Room.



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**